

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7913/2017  
(Arising out of impugned final judgment and order dated 07-06-2016  
in CRLA No. 881/2010 passed by the High Court of Judicature at  
Allahabad)

ASHUTOSH KUMAR @ ASHU

Petitioner(s)

VERSUS

STATE OF U.P. THR. SECRETARY

Respondent(s)

Date : 13-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr.Rakesh K. Khanna, Sr.Adv.

Mr.Dushyant Parashar, Adv.

Ms.Sefali Jain, Adv.

Ms.Drishti Rathore, Adv.

For Respondent(s)

Mr.Ankur Prakash, Adv.

Mr.Ashutosh Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Having regard to the facts that the appellant has  
already undergone nine years' of imprisonment, the  
remaining sentence of the appellant for the time being  
shall remain suspended. The appellant shall be released on  
bail during the pendency of this appeal on the terms and  
conditions which may be imposed by the trial court.

(Ashok Raj Singh)  
Court Master(Anita Rani Ahuja)  
Court Master